

**GOVERNMENT OF INDIA  
COAL  
LOK SABHA**

UNSTARRED QUESTION NO:535

ANSWERED ON:08.07.2009

SUPPLY OF COAL UNDER COAL LINKAGE SCHEME TO BIHAR

Azad Shri Kirti (Jha)

**Will the Minister of COAL be pleased to state:**

(a) whether the State Government of Bihar has submitted any proposal to Union Government for supply of coal to Kanti, Navi Nagar and Barauni thermal power plants under coal linkage scheme as per their requirements; and

(b) if so, the details thereof and the action taken by the Union Government to ensure adequate supply of coal to thermal power plants in Bihar?

**Answer**

MINISTER OF STATE IN THE MINISTRY OF COAL(INDEPENDENT CHARGE) AND MINISTER OF STATE (INDEPENDENT CHARGE) IN THE MINISTRY OF STATISTICS AND PROGRAMME IMPLEMENTATION(SHRI SRIPRAKASH JAISWAL)

(a) & (b): Coal is presently being supplied from Coal India Limited sources to Barauni Thermal Power Plant (TPP) (110 MW) and Muzaffarpur Thermal Power Plant (110 MW) of Bihar State Electricity Board. Central Electricity Authority has worked out the coal requirement at 0.40 MTPA for Barauni TPP (110 MW) and 0.50 MTPA for Muzaffarpur TPP (110 MW) and coal companies are in the process of concluding Fuel Supply Agreements for supply of coal accordingly.

Nabinagar Thermal Power Plant (4X250 MW), a Joint Venture of National Thermal Power Corporation (NTPC) and Railways was granted long term coal linkage in August 2003. Subsequent to introduction of New Coal Distribution Policy (NCDP) in October, 2007, the system of linkage has been replaced by Fuel Supply Agreement (FSA) for supply of coal. The Standing Linkage Committee in its meeting held on 22/23.10.2008 had decided that coal companies should issue Letter of Assurance as per applicable normative quantity to TPPs who were accorded linkage prior to introduction of NCDP.

Muzaffarpur Thermal Power Plant (2x250 MW), a Joint Venture of National Thermal Power Corporation (NTPC) and Bihar State Electricity Board (BSEB) was approved for issuance of "Letter of Assurance" subject to submission of documents relating to land acquisition within the stipulated time frame. Due to non-submission of documents by the TPP within the stipulated time frame, Coal India Ltd has not issued the Letter of Assurance so far.